

(ग) उपरोक्त घटना के सम्बन्ध में सरकार द्वारा क्या कार्यवाही की गई है; और

(घ) इस घटना तथा गाड़ी के विलम्ब से चलने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (घ). 23-3-78 को बम्बई वी टी से छूटने वाली 1 डाउन मेल में बिना आरक्षण के यात्रा कर रहे 22 सदस्यों में से कुछ विधान सभा सदस्य/विधान परिषद सदस्यों ने कन्डक्टर गार्ड पर दबाव डाला कि गाड़ी में उनके लिए स्थान की व्यवस्था की जाये। इगतपुरी स्टेशन पर एक विधान सभा सदस्य ने खतरे की जंजीर खींच दी और जिद्द की कि उन्हें गाड़ी में स्थान दिया जाये। अन्य सदस्यों ने भी उसका साथ दिया और गाड़ी कन्डक्टर से बहस करने लगे। सहायक स्टेशन मास्टर इगतपुरी और 1 डाउन गाड़ी के गार्ड ने उनसे अनुरोध किया कि वे गाड़ी को न रोके रखें। गाड़ी कन्डक्टर ने नासिक जाने वाले दो यात्रियों को विधान सभा सदस्यों/विधान परिषद सदस्यों को प्राथमिकता देने के लिए प्रेरित किया परन्तु उन्होंने यह कहकर ऐसा करने से इन्कार कर दिया कि इन सदस्यों ने आरक्षण भी नहीं कराया हुआ है। कन्डक्टर ने जंजीर खींचने वाले विधान सभा सदस्य से कहा कि वह उन्हें नासिक रोड पर स्थान दे देगा जबकि ये दो यात्री प्राथमिकता खाली कर देंगे। गाड़ी इगतपुरी स्टेशन पर रोके जाने के 25 मिनट बाद छूटी परन्तु ठीक समय पर पहुंची। जांच से पता चलता है कि इस सम्बन्ध में रेल कर्मचारियों से कोई विशिष्ट लिखित शिकायत नहीं मिली है। इस घटना की सूचना महाराष्ट्र सरकार को इस अनुरोध के साथ दे दी गयी है कि इस प्रकार की घटनाएँ न होने देने के लिए उचित कार्रवाई की जाये।

Rising trend in cost of construction of MTP (Railway), Calcutta

0842. SHRI SUKHDEV PRASAD VERMA:  
SHRI R. D. RAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that cost of construction of underground railways, Calcutta under Metropolitan Transport Project (Railways), Calcutta has been showing a rising trend;

(b) if so, what has been the cost of construction of Diaphragm Wall & Box concreting without the cost of supply of materials by the Department in various sections of the Project including sections 10, 11 & 18 individually;

(c) what rate of constructions of Diaphragm Wall & Box concreting has been accepted by the MTP(R), Calcutta on the same basis of costing in the recently opened tenders for sections 13, 14, 15 & 16 of the Project including who are the tenders for these sections and have been awarded contracts;

(d) what has been the percentage of increase in rates of these recently opened sections compared to sections mentioned in part (b); and

(e) efforts being made to execute the project within time schedule?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise.

(c) The rate per square meter for diaphragm wall construction and

names of tenderers who have been awarded Contracts are as follows:—

Name of Section	Cost per meter	Names of the tenderers whom contracts have been awarded
13A 13B 13C	Rs. 373 } Rs. 391 } Rs. 404 }	M/s. Asia Foundation and Construction Co. (P) Ltd.; Bombay.
14A 14B	Rs. 411 } Rs. 404 }	M/s. Gammon Nirman Ltd; Calcutta.
14C	Rs. 449	M/s. Asia Foundation and Construction Co. (P) Ltd; Bombay.
15A-I	Rs. 413	M/s. Cementation Co. Ltd; Calcutta.
15A-II	Rs. 381	Do.
15B	Rs. 437	Do.
15C	Rs. 342	M/s. Hindustan Construction Co. Ltd.
16A	Rs. 465	M/s. Cementation Co. Ltd. Calcutta.

Contracts for box concreting are yet to be awarded in these sections.

(b) if so, the action taken in this regard?

(d) There is no increase on an average in the diaphragm wall rates between the sections in (c) above as compared to sections 10, 11 and 12 mentioned in (b) above. Comparison of box concreting rates is not possible at present.

(e) Works are being taken up to the full extent of availability of funds and site.

**Irregularities found in the accounts of Synthetic and Chemical Limited, Bareilly**

8843. SHRI SURENDRA BIKRAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of times accounts of Synthetic and Chemical Limited, Bareilly were audited during the period from 1st January, 1968 to 1st January, 1978 and the irregularities found therein and whether the management was found guilty; and

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The Accounts of the company were audited every year in respect of its financial years ended on 31st December 1968 to 31st December, 1977. The Auditors have qualified their report only in respect of the financial year ended on 31-12-1969. The qualification was in regard to the payment of commission to the Selling Agents and is as under:

"In our opinion, there has been an over payment to the Sole Selling Agents viz., Kilachand Devchand & Co. Pvt. Ltd., on account of commission in respect of the two quarters ended 30th September, 1968 to the extent of Rs. 67,496/- as the rates taken are those of 6th November, 1967 instead of 5th November, 1967 as agreed in the Sole Selling Agent's letter dated 4th April 1968.

Counsel, whose opinion is referred to in the Directors' Report under the